

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH  
KOLKATA

LIBRARY

OA. 350/01832/2016

Date of Order: 02.01.2017

Present : Hon'ble Ms. Jaya Das Gupta, Administrative Member

Ritusree Das (Gupta)  
Vs.  
E. Rly.

For the Applicant : Mr. PC Das, Counsel

For the Respondents : None

ORDER (Oral)

Per Ms. Jaya Das Gupta, AM:-

It is the case of the applicant who is an adopted daughter that she had got the succession certificate in her favour and accordingly she made representation to the Divisional Railway Manager, Eastern Railway regarding payment of half share of DCRG money of late Dr. Usha Gupta along with family pension in favour of ~~the applicant~~ <sup>her Jw</sup> on 30.09.2016. But till date no action has been taken.

2. Hence, without going into the merits of this case the respondent authorities are directed to consider the representation of the applicant dated 30.09.2016 and to pass a reasoned and speaking order within a period of 2 months from getting certified copy of this order.
3. OA is accordingly disposed of. No costs.

(Jaya Das Gupta)  
Member (A)

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